

LD No. 478/20
Vijay Laxmi vs Rajwant Kaur

Through WEBEX VIDEO CONFERENCING

03.06.2020

At 11.30 am to 11.45 am

Present: Sh Vinay Rathi, Ld counsel for plaintiff.

It has been pointed to the counsel for plaintiff that he has made prayer for handing over the vacant and peaceful possession of the suit property which is situated in Mohali, Punjab. It was inquired from counsel for plaintiff as to how such a suit could be filed within the jurisdiction of this court in view of Section 16 CPC. To this counsel for plaintiff submits that he will take appropriate steps for amending the plaint to bring the suit within the jurisdiction of this court.

Ld counsel for plaintiff is at liberty to move appropriate application for amendment which shall be considered in accordance with law.

List the matter for further proceedings on 07.07.2020.

Copy of this order be sent by E-mail to counsel for plaintiff by Filing Section.

Copy of this order be uploaded on website.


(Hasan Anzar)

Additional District Judge-06
West District/(Duty Officer)/ 03.06.2020

LD No.

Mukesh Kumar Garg vs Surinder Sethi
(Miscellaneous application in Civil Suit (Comm) no.....)
RC/ARC/26110/16

Through WEBEX VIDEO CONFERENCING

03.06.2020

At 11.05 am to 11.10 am

Present: Sh Jaspreet Singh, Ld counsel for plaintiff.
(E-mail ID- jaspreet.law@gmail.com)
(Mobile no.-9899641617)

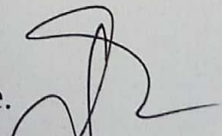
Issue notice of the application to defendant through all electronic modes i.e. E-mail/ Whats app/SMS etc for next date of hearing. Plaintiff is also permitted to serve defendant by way of approved courier.

Copy of the notice shall be furnished to the counsel for plaintiff electronically today itself by way of E-mail/ Whats app to the counsel for plaintiff/ applicant.

To come up before the concerned court on **07.07.2020** subject to the orders of Ld District and Sessions Judge.

Copy of this order be sent to E-mail ID of both the counsel for parties by Filing Section.

Copy of this order be uploaded on website.


(Hasan Anzar)
Additional District Judge-06
West District
(Duty Officer)/ 03.06.2020

LD No. 342B
Naresh Kumar vs Dinesh Gupta
Application in Civil Suit (Comm)No. 532/19

Through WEBEX VIDEO CONFERENCING

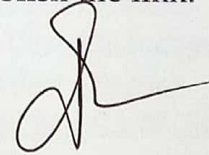
03.06.2020

At 10.30 am to 10.40 am

Present: None

None has joined for Video Conferencing, Ld counsel for plaintiff has informed the Ahlmad that he is trying to establish the link.

Be awaited for 11.15 am.

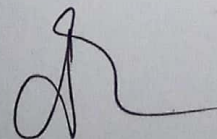


(Hasan Anzar)
Additional District Judge-06
West District
(Duty Officer)/ 03.06.2020

At 11.15 am to 11.25 am

Present: Sh Bhavya Sethi, Ld counsel for defendant/ applicant
Sh Pramod Ahuja, Ld counsel for plaintiff/ respondent.

Ld counsel for respondent/ plaintiff submits that without the payment of arrears by defendant/ applicant, possession of suit property

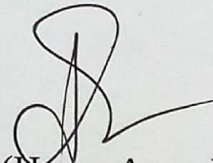


could not be taken by the plaintiff. He seeks time to file reply to the application for surrender of possession of suit property moved by defendant.

Let reply be filed by plaintiff/ respondent to the application moved by defendant and matter may be listed before the Concerned court for **07.07.2020** subject to the order of Ld District and Sessions Judge, West District, THC and an advance copy of the reply be given to counsel for defendant/ applicant.

Copy of this order be sent to E-mail ID of both the counsel for parties by Filing Section.

Copy of this order be uploaded on website.



(Hasan Anzar)

Additional District Judge-06
West District
(Duty Officer)/ 03.06.2020

LD No.
Narinder Kumar Arora vs Sangeeta Anand

Through WEBEX VIDEO CONFERENCING

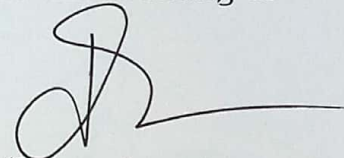
03.06.2020

At 11 am

Present: Sh Arpit Bhalla, Ld counsel for plaintiff.

There is some disturbance in making video conferencing as
the voice of counsel for plaintiff ^{is B2} was not audible.

Be awaited.



(Hasan Anzar)
Additional District Judge-06
West District
(Duty Officer)/ 03.06.2020

At 11.50 am to 11.55 am

Present: Sh Arpit Bhalla, Ld counsel for plaintiff.

Link was sent to both the parties but there is no response
from defendant.

This is a suit for specific performance in which it is submitted
that plaintiffs have paid consideration to defendants for the sale of suit
property.

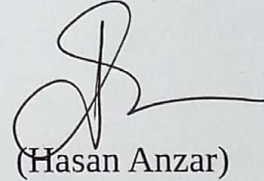


Issue fresh summons of the suit as well as notice of the application under Order 39 rule 1 and 2 CPC for next date of hearing to the defendant through all electronic modes i.e. E-mail/ Whats app/SMS etc for **12.06.2020** by plaintiff. Plaintiff is also permitted to serve defendant by way of approved courier.

Affidavit of service may be filed on or before next date of hearing. Scanned copy of summons be provided to counsel for plaintiff by way of E-mail/ Whats app.

Copy of this order be sent by E-mail/ Whats app to the parties as well as to counsel for parties by Filing Section.

Copy of this order be uploaded on website.



(Hasan Anzar)
Additional District Judge-06
West District
(Duty Officer)/ 03.06.2020